

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI**

**ORIGINAL APPLICATION NO. 138 OF 2024 (SZ)**

**[Earlier O. A. No. 542 of 2024 (PB)]**

**IN THE MATTER OF:**

Tribunal on its own motion SUO MOTU  
Based on the News Item published in  
The Hindu dated 01.05.2024 "Three  
killed in blast at explosive storage unit  
in Virudhunagar"

.... Applicant

Versus

CPCB, through its Member Secretary,  
Delhi & Ors.

.... Respondent(s)

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**Place: Chennai**

**Date: 11.12.24**



Counsel for Central Pollution Control Board

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SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION NO. 138 OF 2024 (SZ)  
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**REPLY ON BEHALF OF RESPONDENT NO. 1,  
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

1. That, Hon’ble NGT vide order dated 09.05.2024 has impleaded CPCB as Respondent No. 2 and directed to file the response to file the response atleast one week before the next date of hearing before the Southern Zonal Bench of the Tribunal. Thereby, the reply is made in succeeding paragraphs.
2. That at the outset, the answering respondents deny all claims, contentions, allegations and averments against answering respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save and except any averment which has been expressly admitted hereinafter.



*H.D. Varalaxmi*  
**H.D. VARALAXMI**, M.Tech  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
(MoEF & CC. Govt of India)  
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3. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and control) Act, 1974. It performs the functions under The Water (Prevention and control) Act, 1974, The Air (Prevention and control) Act, 1981 and The Environment (Protection) Act, 1986.

**PRELIMINARY SUBMISSIONS:**

1. That, the Hon'ble NGT (PB) has Suo Motu registered the OA No. 542 of 2024 based on News item "Three killed in blast at explosive storage unit in Virudhunagar" appearing in the Hindu dated 01.05.2024. The matter was initially heard on 09.05.2024 by Hon'ble NGT (PB) and vide order dated 09.05.2024 impleaded CPCB as Respondent No. 2 and directed to file the response. The case was transferred to Hon'ble NGT Southern Zone, Chennai and was re-numbered as OA No. 138 of 2024 (SZ).
2. It is humbly submitted that the officials of CPCB, Regional Directorate, Chennai, and Officials of Tamil Nadu Pollution Control Board (hereinafter referred to as "TNPCB") inspected the alleged unit i.e. M/s SSPR Traders. M/s SSPR Traders, S. F. No. 100/2A, D. Kadapankulam Village, Kariapatti Taluk, Virudhunagar District on 23.05.2024. M/s SSPR Traders is an explosive magazine i.e. explosive storage unit.
3. That, the said unit has obtained license from Petroleum and Explosives Safety Organization (hereinafter referred to as PESO) vide license No. E/SC/TN/22/709(E95179) with validity upto March 31, 2027 for storing of explosives such as Nitrate Mixture (500kg) and electric detonators (20000Nos). As per the conditions of License, "*the quantity of explosives on the premises at any one time shall not exceed the licensable capacity.*" The copy of the license is annexed as Annexure -1.
4. That, the unit was procuring the explosive items (Nitrate mixtures and electric detonators) and storing it in a separate metal storage boxes. Whenever order is



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received, the blasters (Trained and having Blaster Certificate issued by DG Mines & Safety /Shot Firer's Certificate issued by PESO) will load the nitrate mixtures and electric detonators in a vehicle and take to stone quarries for blasting operations. It was informed by the unit that five blasters were engaged for blasting operations and they are having a Shot Firer's certificate (Certificate of competency to carry out blasting of explosives in area not coming under the Mines Act, 1952) under the Explosives Rules, 2008 and the Blaster Certificate of Competency under Metalliferous Mines Regulations, 1961. It was, also informed by the unit that, only certified blasters are allowed to loading & unloading of explosive items as well as for blasting operation.

5. It was informed by the unit that on April 30, 2024, a work order was received to carry out blasting operations at stone quarry. To execute the work order, three blasters came at early hours around 7:00AM on 01.05.2024 to the unit and started loading the nitrate mixtures and electric detonators to the two vehicles. Around 8:30AM, there was a huge blast and all electric detonators were blasted with high volume sound and killing all the three blasters instantaneously on the spot. The details of the deceased blasters are given in table below:

S. No.	Name of the deceased blaster	Age	Certificates
1	Sh. R. Gurusamy	57	Blasters Certificate of competency
2	Sh. A. Kandasamy	49	Shot Firer's certificate
3	Sh. S. Periadurai	27	Shot Firer's certificate

It was informed by the unit that each deceased has been paid Rs. 11.5 Lakhs by the unit to their family members.

6. That, the unit informed that the reason for accident is not known and all the three blasters were experienced in handling the explosive items and detonators. And also informed by the unit that accident was informed to PESO officials and was learnt



  
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that the license issued by PESO was temporarily suspended vide Order dated 02.05.2024.

7. Applicability of Manufacture, Storage and import of Hazardous Chemical (MSIHC) Rules, 1989, to the unit, M/s SSPR Traders is explained below:

It is submitted that as per Section 4 of the Manufacture, Storage and import of Hazardous Chemical Rules, 1989, the rules is applicable to the following activities:

- a. An industrial activity in which a hazardous chemical, which satisfies any of the criteria laid down in Part I of Schedule I or listed in Column 2 of Part II of this Schedule, is or may be, involved; and
- b. isolated storage a hazardous chemical listed in Schedule 2 in a quantity equal to or more than the threshold quantity specified in Column 3, thereof.

It is further submitted that the unit, M/s SSPR Traders is only storing following explosive items and not carrying out any industrial activities.

- i. Nitrate Mixture – Slurry and Emulsion Explosives
- ii. Safety Fuse
- iii. Detonating Fuse
- iv. Electric and/or Ordinary Detonators.

However, the Material Safety Data Sheets (MSDS) for the above said items are given in table 1 below and the main chemical composition along with the allowed storage quantity by the PESO are also depicted. The table 2 below shows calculation of possible quantity of hazardous chemicals stored in the unit based on the chemical composition.

**Table 1: The chemical composition of explosive items and approved storage quantity by PESO**

S. No	Item Name	Approved Storage Quantity by PESO	Chemical Composition	Proportion (in %)
1.		1500 Kgs	Aluminum Nitrate	< 60 %



  
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	Nitrate Mixture – Slurry and Emulsion Explosive		Calcium Nitrate	< 15 %
			Mineral Oil	< 10 %
			Vegetable Oil	< 10 %
2.	Safety/Detonating Fuse	Safety Fuse - 5000 Meters Detonating Fuse – 10000 Meters (with approximately 10 g of explosives per meter)	Pentaerythritol tetra nitrate (PETN)	10 – 80 %
			Trinitrotoluene (TNT)	90 – 20 %
3.	Electric Detonators	44000 Nos. (approximate weight of a detonator – 10 g)	Aluminium Powder (Stabilized)	< 1 %
			Pentaerythritol tetra nitrate (PETN)	< 1 %
			Lead Azide	< 1 %
			Cyclotetramethylenetetranitramine (HMX)	< 0.3 %
			Tetryl (N-Methyl-N, 2, 4, 6-Tetranitroaniline)	< 1 %
4.	Non-Electric Detonators		Aluminium Powder (Stabilized)	< 1 %
			Pentaerythritol tetra nitrate (PETN)	< 1 %
			Lead Azide	< 0.3 %
			Cyclotetramethylenetetranitramine (HMX)	< 0.3 %

**Table 2: Calculation of quantity of hazardous chemicals (finished product) stored in the unit**

S. No.	Hazardous Chemical Name	Total weight of fuse/detonator	Percentage of chemical based on MSDS	Weight of chemical
1	Pentaerythritol tetra nitrate (PETN)	Fuses : 15,000 meters x 10 g = 150 Kgs	80 % (Max)	120 Kgs
		Detonators: 44000 Nos. x 10 g = 440 Kgs	1 % (Max)	4.4 Kgs
		Total		124.4 Kgs
2	Trinitrotoluene (TNT)	Fuses: 15,000 meters x 10 g = 150 Kgs	90 % (Max)	135 Kgs
3	Lead Azide	Detonators: 44000 Nos. x 10 g = 440 Kgs	1 % (Max)	4.4 Kgs
4	Cyclotetramethylenetetranitramine (HMX)	Detonators: 44000 Nos. x 10 g = 440 Kgs	0.3 % (Max)	1.32 Kgs



  
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5	Tetryl (N-Methyl-N, 2, 4, 6-Tetranitroaniline	Detonators: 44000 Nos. x 10 g = 440 Kgs	1 % (Max)	4.4 Kgs
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It is submitted that the threshold quantity of chemicals as per the Schedule 3 for explosive substances of the MSIHC Rules, 1989 is furnished in table 3 below:

**Table 3: The hazardous chemicals mentioned in Schedule 1 & threshold quantity mentioned in Schedule 3**

S. No	Chemical composition	Hazardous chemicals mentioned in Part II of Schedule 1 of MSIHC Rules, 1989 (Yes/No)	Threshold Quantity in Schedule 3 of the MSIHC Rules, 1989
1.	Aluminum Nitrate	No	Not listed
2.	Calcium Nitrate	No	Not listed
3.	Pentaerythritol tetra nitrate (PETN)	Yes	50 Tons
4.	Trinitrotoluene (TNT)	Yes	50 Tons
5.	Aluminium Powder (Stabilized)	No	Not Listed
6.	Lead Azide	Yes	100 Kgs
7.	Cyclotetramethylenetetranitramine (HMX)	Yes	50 Tons
8.	Tetryl (N-Methyl-N, 2, 4, 6-Tetranitroaniline	Yes	50 Tons

It is submitted that, the unit (M/s SSPR Traders) is storing explosive chemicals that are listed as hazardous chemicals under The Manufacture, Storage and import of Hazardous Chemical Rules, 1989.

However, the quantities of these chemicals stored by the unit are less than the quantities stipulated w.r.t. application of crucial provisions of The Manufacture, Storage and import of Hazardous Chemical Rules, 1989 viz. safety audit, preparation of onsite emergency plan etc.



  
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It is respectfully submitted that unit has obtained license from PESO; and as observed from the website of PESO (<https://peso.gov.in/web/roles-responsibilities>), the roles and responsibilities of PESO include ensuring safety and security of public and property from fire and explosion; and PESO as a statutory authority is entrusted with the administration of Explosives Act, 1884 and the rules made thereunder including Explosive Rules 2008.

8. That, the unit has not obtained Consent to Establish (hereinafter referred to as “CTE”) and Consent to Operate (hereinafter referred to as “CTO”) from TNPCB. It was informed by TNPCB officials that as the unit is only storing explosives materials, it does not come under the purview of the consent mechanism.
9. Further, it is submitted that during inspection it was noticed that adjacent to the alleged unit, a stone crushing unit namely M/s RSR Blue Metals and a rough stone and gravel quarry unit namely M/s RSR Blue Metals Rough Stone and Gravel Quarry were located.
10. M/s RSR Blue Metals is located at D. Kadapankulam Village, Kariapatti Taluk, Virudhunagar District has obtained CTO from TNPCB for manufacturing Jellies of various sizes (Capacity- 9500 T/month) and M-Sand (Capacity– 9500 T/month) valid upto March 31, 2030. M/s RSR Blue Metals Rough Stone and Gravel Quarry, D. Kadapankulam Village, Kariapatti Taluk, Virudhunagar District has obtained Environmental Clearance by Tamil Nadu – State Environmental Impact Assessment Authority for quarrying Rough Stone (3,03,345 m<sup>3</sup>) and Gravel (42,680 m<sup>3</sup>) for a period of 5 years and also obtained CTO from TNPCB valid upto March 31, 2025. The copies of the CTOs are attached as Annexures -2.
11. That, it is submitted that both M/s R.S.R Blue Metals and M/s R.S.R Blue Metals Rough Stone and Gravel Quarry were not operational during inspection. It was informed by TNPCB officials that these units were not operational since 28.04.2024



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due to maintenance activities, as informed by unit vide their letter dated 08.05.2024.

12. The allegations made by the villagers regarding the houses been damaged and developed a crack due to the operational of blasting at quarry may need verification by the experts if any.
13. That, this Answering Respondent No. 1 i.e. CPCB shall abide by any order (s) or direction (s) passed by this Hon'ble Tribunal in the present original application.

*H. D. Varalaxmi*

**H. D. Varalaxmi  
Scientist E & Regional Director  
CPCB, Chennai**



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**AFFIDAVIT**

I, H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 55 years currently working as Scientist ‘E’ in Central Pollution Control Board, Regional Directorate-Chennai, 2nd Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai – 600 032, do hereby solemnly affirm, declare on oath and sincerely state as under: -

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.



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2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



DEPONENT

**H.D. VARALAXMI**, M.Tech  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
(MoEF & CC. Govt. of India)  
Regional Directorate (Chennai)  
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### VERIFICATION

Verified at Chennai on this the 11<sup>th</sup> day of December 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at New Delhi on this the 11<sup>th</sup> day of December 2024



DEPONENT

**H.D. VARALAXMI**, M.Tech  
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Counsel for R-1

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

Annexure - 1

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति  
Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/SC/TN/22/765(E113130)

वार्षिक फीस रुपए (Annual Fee Rs): 2400/-

1. Licence is hereby granted to

M/s. SSPR Traders (अधिभोगी / Occupier : A.Rajkumar), 15-A2/1 INTUC Nagar Rajapalayam , Rajapalayam, Town/Village - Rajapalayam, District-VIRUDHUNAGAR. State-Tamil Nadu. Pincode - 626117



को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Partnership Firm**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।  
Licence is valid only for the following purpose. : possess for use of **Nitrate Mixture, Electric Detonators, - के उपयोग के लिए**

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।  
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2,0	0	500 Kg.
2.	Electric Detonators	6,3	0	20000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

5 times  
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्ति परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/SC/TN/22/765(E113130)

दिनांक (Dated) 24/01/2024

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 100/2A , ग्राम (Town/Village) : **D.Kadambankulam village, Karipatti Taluk**

जिला (District) **VIRUDHUNAGAR** पुलिस थाना (Police Station) : **Aviyur**  
दूरभाष (Phone) राज्य (State) **Tamil Nadu** पिनकोड (Pincode) **626117**  
ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

: **One portable magazine**

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निरमाण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख **31 मार्च 2027** तक विधिमाम्य रहेगी। This licence shall remain valid till **31st day of March 2027**.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्ति परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 27/04/2022

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
South Circle, Chennai

Amendments :

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 24/01/2024
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 24/01/2024

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।**  
**Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/SC/TN/22/765(E113130) की शर्तें निम्नलिखित हैं।  
The following are the conditions of licence number E/SC/TN/22/765(E113130) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

- परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।  
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
- विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।  
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
- मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट हैं, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं।  
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
- पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।  
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
- दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु -  
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं।  
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे।  
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।  
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—  
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;  
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.  
(f) Gun powder belonging to Class 1 shall be kept separately.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।  
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा।  
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लाइसरीन या द्रव नाइट्रो योगिक के निकल जाने के विन्हा प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.  
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.  
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
- मैगजीन के भीतरी भाग या उसमें लगी बेंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचे, शेल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाधेकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।  
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
- यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चात्कर्त प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता :  
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा :  
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।  
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory: Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :  
Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
- उपयुक्त तथा जेब रहित कार्यकरण वस्तों, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :  
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है।  
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion: Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञापितधारी प्ररूप आर.ई.-3 और आर.ई.-4 या आर.ई.-5, जैसा स्थिति है, सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टॉक पुस्तक और अभिलेख प्रस्तुत करेगा। स्टॉक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी।  
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञापितधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें।  
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी)। यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापितधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा।  
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.  
मैगजीन का अनुज्ञापितधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा।  
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी।  
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी।  
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके।  
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.  
तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा।  
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी।  
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी।  
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा।  
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
20. विस्फोटकों के खाली पैकेजों को शीघ्रतिथीय वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा।  
Empty packages of the explosives shall be removed at the earliest and destroyed.
21. अनुज्ञापितधारी और कर्मचारियों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञापन परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यक्तः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञापितधारक को अनुज्ञापन परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञापितधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
24. अनुज्ञापितधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञापन फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पलीते खरीदेगा।  
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the List authorised explosives from a licensed factory or company for possession and sale from the magazine.
25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –  
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;  
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के.प्रतिबंधित होंगे;  
The possession and sale of fire-crackers generating noise level exceeding;  
a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;  
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.
26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

**अतिरिक्त शर्तें / Additional Conditions :**

1. अनुज्ञापितधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा। The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
For Joint Chief Controller of Explosives  
दक्षिणांचल, चेन्नै | South Circle, Chennai

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/SC/TN/22/765(E113130) in form LE-3 granted to M/s. SSPR Traders, 15-A2/1 INTUC Nagar Rajapalayam , Rajapalayam, Tamil Nadu-626117 .

Type of Structure(s)	Safety distances meters	
	M	UM
<b>Inside Safety Distances(ISD)</b>		
1 Room or Workshop used in Connection with the Magazine	19	29
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
<b>Middle Safety Distances(MSD)</b>		
4 Magazine Keeper`s or Chowkidar`s Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		
8 Public Highway or Public Road		48
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmillor or Solar panel for Power Generation		
<b>Outside Safety Distances(OSD)</b>		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worships		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		95
20 Aerodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
<b>Overhead Electric lines</b>		
27 Electric Power over head Transmission Lines above 440V		90
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 27/04/2022

For Joint Chief Controller of Explosives  
South Circle, Chennai

**Amendments :**

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 24/01/2024
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 24/01/2024

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2007232729397 DATED: 24/05/2020.

PROCEEDINGS NO.F.0859VDR/OS/DEE/TNPCB/VDR/A/2020 DATED: 24/05/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. R S R BLUE METALS , S.F.No. 115/7B, T KADAMBANKULAM village Kariapatti Taluk and Virudhunagar District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:** 1.Your Application No:32729397 Dated:21.05.2020.  
2.CTO Proc.No. F.0859VDR/OS/DEE/TNPCB/VDR/W&A/2018 DATED: 25/01/2018  
3.CTE(Expansion) Proc. NO.F.0859VDR/OS/DEE/TNPCB/VDR/W&A/2019 DATED: 31/05/2019  
4.IR.No : F.0859VDR/OS/AE/VDR/2020 Dated 22.05.2020.  
5.Minutes of the DLCCC meeting (Item No:174-02) held on 22.05.2020.

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Partner,  
M/s . R S R BLUE METALS  
S.F No.115/7B,  
T KADAMBANKULAM Village,  
Kariapatti Taluk,  
Virudhunagar District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2030

Digitally signed by G.  
Ramaraj  
Date: 2020.05.24 16:22:46  
+05'30'  
**G. Ramaraj**  
**District Environmental Engineer,**  
**Tamil Nadu Pollution Control Board,**  
**VIRUDHUNAGAR**

To  
The Partner,  
M/s.R S R BLUE METALS,  
R.S.R BLUE METALS,  
15/A,2-3 INTUC Colony,  
Rajapalayam Town & Taluk,  
Virudhunagar District.,

Pin: 626117

**Copy to:**

- 1.The Commissioner, KARIAPATTI-Panchayat Union, Kariapatti Taluk, Virudhunagar District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI for favour of kind information.
  4. File
-

**SPECIAL CONDITIONS**

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

<b>Sl. No.</b>	<b>Description</b>	<b>Quantity</b>	<b>Unit</b>
<b>Product Details</b>			
1.	Blue Metal Jellies (Various Sizes Ranges 1/4", 1/2", 3/4", 1 1/2" )	9500	Ton/Month
2.	M-Sand	9500	Ton/Month

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
<b>Stack No.</b>	<b>Point Emission Source</b>	<b>Air pollution Control measures</b>	<b>Stack height from Ground Level in m</b>	<b>Gaseous Discharge in Nm<sup>3</sup>/hr</b>
1	DG SET 250 Kva	Acoustic enclosures with stack	4	
<b>II Fugitive/Noise emission :</b>				
<b>Sl. No.</b>	<b>Fugitive or Noise Emission sources</b>	<b>Type of emission</b>	<b>Control measures</b>	
1.	Primary JAW Crusher 1 No	Fugitive	Enclosures with Water Spray Arrangements	
2.	Secondary JAW Crushers 3 No's	Fugitive	Enclosures with Water Spray Arrangements	
3.	V.S.I	Fugitive	Enclosures with Water Spray Arrangements	
4.	Vibro Feeders 5 No's	Fugitive	Enclosures with Water Spray Arrangements	
5.	Sand Washing	Fugitive	Enclosures with Water Spray Arrangements	
6.	Vibrator Screens 5 No's	Fugitive	Enclosures with Water Spray Arrangements	
7.	Belt Conveyors 15 No's	Fugitive	Sheet Metal Cover at required Points & Water Spray	
8.	DG Set 250 KVA	Fugitive	Enclosures with Stack	
9.	Crusher Operations & Vehicle Movements	Fugitive	Water sprinkler system	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

<b>Sl. No.</b>	<b>Parameter</b>	<b>Unit</b>	<b>Tolerance limits</b>	<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	Industrial, Residential, Rural and other area Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Commercial Area	65	55

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall install retrofit emission control device, with atleast 70% Particulate matter reduction efficiency on all DG sets with rated capacity more than 125 KVA installed within the industrial premises before 30.06.2020 or otherwise the unit should be shifting to gas based generators by employing new gas based generators. The retrofit emission control device should be tested from one of the five laboratories recognised by CPCB.

**Additional Conditions:**

1. The unit shall operate and maintain the Air Pollution Control measures continuously and efficiently so as to achieve the Board standards.
2. Conveyor chutes should be operated at the discharge points. The drop height of the processed material should be kept at a minimum during loading and unloading.
3. Dust suppression system, comprising of spraying of fine water mist through special nozzles, should be carried out over the dust generation sources to suppress the dust cloud since dust generation from transfer points are quite substantial.
4. The unit shall maintain wind net around the premises to prevent dust carryover to the nearby areas.
5. Fine dust accumulated in the unit should be periodically cleaned and the dumps should be covered with tarpaulins to arrest erosion by wind.
6. The unit shall obtain Product approval certificate for M Sand from PWD assessment committee within 3 months time.
7. The unit shall obtain Quality test report from the Government laboratories such as National Test House or MSME Laboratories and Laboratories of Government Academic Institutions such as IIT, IIT Incubator Laboratories, Anna University, etc., are to be obtained to fulfill notified BIS standards.

**G. Ramaraj** Digitally signed by G. Ramaraj  
Date: 2020.05.24 16:23:34  
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**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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Ramaraj  
Date: 2020.05.24 16:23:47  
+05'30'  
**G. Ramaraj**  
**District Environmental Engineer,**  
**Tamil Nadu Pollution Control Board,**  
**VIRUDHUNAGAR**

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2007132729397 DATED: 24/05/2020.

PROCEEDINGS NO.F.0859VDR/OS/DEE/TNPCB/VDR/W/2020 DATED: 24/05/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. R S R BLUE METALS , S.F.No. 115/7B, T KADAMBANKULAM village Kariapatti Taluk and Virudhunagar District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1.Your Application No:32729397 Dated:21.05.2020.  
2.CTO Proc.No. F.0859VDR/OS/DEE/TNPCB/VDR/W&A/2018 DATED: 25/01/2018  
3.CTE(Expansion) Proc. NO.F.0859VDR/OS/DEE/TNPCB/VDR/W&A/2019 DATED:  
31/05/2019  
4.IR.No : F.0859VDR/OS/AE/VDR/2020 Dated 22.05.2020.  
5.Minutes of the DLCCC meeting (Item No:174-02) held on 22.05.2020.

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Partner,  
M/s . R S R BLUE METALS  
S.F No.115/7B,  
T KADAMBANKULAM Village,  
Kariapatti Taluk,  
Virudhunagar District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2030

Digitally signed by G.  
Ramaraj  
Date: 2020.05.24 16:24:54  
+05'30'  
**G. Ramaraj**  
**District Environmental Engineer,**  
**Tamil Nadu Pollution Control Board,**  
**VIRUDHUNAGAR**

To  
The Partner,  
M/s.R S R BLUE METALS,  
R.S.R BLUE METALS,  
15/A,2-3 INTUC Colony,  
Rajapalayam Town & Taluk,  
Virudhunagar District.,

Pin: 626117

**Copy to:**

- 1.The Commissioner, KARIAPATTI-Panchayat Union, Kariapatti Taluk, Virudhunagar District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI for favour of kind information.
4. File

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**SPECIAL CONDITIONS**

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Blue Metal Jellies (Various Sizes Ranges 1/4", 1/2", 3/4", 1 1/2" )	9500	Ton/Month
2.	M-Sand	9500	Ton/Month

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.35	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Treated Trade Effluent	9.0	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		-		
3.	Particle size of Suspended solids	-	-		-		
4.	Total Suspended Solids	mg/l	30		200		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		100		
8.	Chemical Oxygen Demand	mg/l	-		-		
9.	Chloride (as Cl)	mg/l	-		600		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		-		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		-		
14.	Free Ammonia (as NH3)	mg/l	-		-		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		1		
18.	Cadmium(as Cd)	mg/l	-		1		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1.5		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		60		
27.	Residual Sodium Carbonate	mg/l	-		5		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		-		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		5		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-8		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		
36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**

1. The unit shall treat the sewage through septic tank and discharge the same to the soak pit arrangement within the unit premises.
2. The solid waste generated shall be disposed then and there for further beneficial purposes without any accumulation.
3. Periodical cleaning of water spray nozzles should be carried out to avoid choking.
4. The unit shall operate and maintain the Effluent treatment plant efficiently and continuously and shall reuse the treated trade effluent in the process.
5. The unit shall not use 'use and throw plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
6. The unit shall maintain a good house keeping.
6. The unit shall obtain Product approval certificate for M Sand from PWD assessment committee within 3 months time.
7. The unit shall obtain Quality test report from the Government laboratories such as National Test House or MSME Laboratories and Laboratories of Government Academic Institutions such as IIT, IIT Incubator Laboratories, Anna University, etc., are to be obtained to fulfill notified BIS standards.

**G. Ramaraj** Digitally signed by G. Ramaraj  
Date: 2020.05.24 16:25:21  
+05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**G. Ramaraj** Digitally signed by G. Ramaraj  
Date: 2020.05.24 16:25:36  
+05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**

Category of the Industry :

RED

CONSENT ORDER NO. 2005233587288 DATED: 12/08/2020.

PROCEEDINGS NO.F.2103VDR/RS/DEE/TNPCB/VDR/A/2020 DATED: 12/08/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. R S R BLUE METALS ROUGH STONE AND GRAVEL QUARRY , S.F.No. 114/1D1,114/1D2,116/1A,116/1B,116/1C,116/2D,116/3,116/4,116/5,116/6,116/7 and 116/8, T KADAMBANKULAM village Kariapatti Taluk and Virudhunagar District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**Ref:** 1.Your Application No:33587288 Dated :31.07.2020.  
2.IR.No :F.2103VDR/RS/AE/VDR/2020 Dated.10.08.2020.  
3.Minutes of the DLCCC meeting (Item No:180-01) held on 10.08.2020.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Partner,  
M/s . R S R BLUE METALS ROUGH STONE AND GRAVEL QUARRY  
S.F No.114/1D1,114/1D2,116/1A,116/1B,116/1C,116/2D,116/3,116/4,116/5,116/6,116/7 and 116/8,  
T KADAMBANKULAM Village,  
Kariapatti Taluk,  
Virudhunagar District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

**G. Ramaraj** Digitally signed by G. Ramaraj  
Date: 2020.08.12 13:24:24  
+05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**

To  
The Partner,  
M/s.R S R BLUE METALS ROUGH STONE AND GRAVEL QUARRY ,  
Thiru D Sriramji,  
M/s RSR BLUE METALS ROUGH STONE AND GRAVEL QUARRY,  
15/A-2/3, INTUC Colony,  
PSK Nagar Post,  
Rajapalayam Taluk,  
Virudhunagar District,

Pin: 626117

**Copy to:**

- 1.The Commissioner, KARIAPATTI-Panchayat Union, Kariapatti Taluk, Virudhunagar District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI for favour of kind information.
4. File

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**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Quarrying of Rough Stone at SF No's 114/1D1,114/1D2,116/1A,116/1B,116/1C,116/2 D,116/3,116/4,116/5,116/6, 116/7,116/8 T.Kadambankulam Village, Kariapatti Taluk, VNR Dt., 2.93.5 Ha Depth:35 mts,Lat 09°44'14.50"N to 09°44'21.26"N Log 78°04'53.30"E to 77°05'03.75"E	303345	Cu M for a life of quarry 5 years
2.	Quarrying of Gravel at SF No's 114/1D1,114/1D2,116/1A,116/1B,116/1C,116/2 D,116/3,116/4,116/5,116/6, 116/7,116/8 T.Kadambankulam Village, Kariapatti Taluk, VNR Dt., 2.93.5 Ha Depth:35 mts,Lat 09°44'14.50"N to 09°44'21.26"N Log 78°04'53.30"E to 77°05'03.75"E	42680	Cu M for a life of quarry 5 years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Mining Operations & Vehicles Movements	Fugitive	Water sprinkler system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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**Annexure enclosed if applicable. :-**

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Commercial Area	65	55

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

**Additional Conditions:**

- 1.The unit shall operate and maintain the air pollution control measures efficiently and continuously so as to satisfy the AAQ/emission standards prescribed by the board.
2. The unit shall adhere to the ambient noise level standards prescribed by the Board.
- 3.The unit shall develop green belt adequate depth within the premises.
- 4.The unit shall comply with the conditions imposed in Environmental Clearance SEIAA,Tamil Nadu , vide Lr.No.SEIAA-TN/F.NO.7027/1(a)/4224/2020 DATED 16.06.2020.
- 5.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".
- 6.The unit shall not use 'use and throw plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate,stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

**G. Ramaraj** Digitally signed by G. Ramaraj  
Date: 2020.08.12 13:24:48  
+05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**G. Ramaraj** Digitally signed by G. Ramaraj  
Date: 2020.08.12 13:25:03  
+05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**

Category of the Industry :

RED

CONSENT ORDER NO. 2005133587288 DATED: 12/08/2020.

PROCEEDINGS NO.F.2103VDR/RS/DEE/TNPCB/VDR/W/2020 DATED: 12/08/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. R S R BLUE METALS ROUGH STONE AND GRAVEL QUARRY , S.F.No. 114/1D1,114/1D2,116/1A,116/1B,116/1C,116/2D,116/3,116/4,116/5,116/6,116/7 and 116/8, T KADAMBANKULAM village Kariapatti Taluk and Virudhunagar District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**Ref:** 1.Your Application No:33587288 Dated :31.07.2020.  
2.IR.No :F.2103VDR/RS/AE/VDR/2020 Dated.10.08.2020.  
3.Minutes of the DLCCC meeting (Item No:180-01) held on 10.08.2020.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Partner,  
M/s . R S R BLUE METALS ROUGH STONE AND GRAVEL QUARRY  
S.F No.114/1D1,114/1D2,116/1A,116/1B,116/1C,116/2D,116/3,116/4,116/5,116/6,116/7 and 116/8,  
T KADAMBANKULAM Village,  
Kariapatti Taluk,  
Virudhunagar District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

**G. Ramaraj** Digitally signed by G. Ramaraj  
Date: 2020.08.12 13:25:24  
+05'30'  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**

To  
The Partner,  
M/s.R S R BLUE METALS ROUGH STONE AND GRAVEL QUARRY ,  
Thiru D Sriramji,  
M/s RSR BLUE METALS ROUGH STONE AND GRAVEL QUARRY,  
15/A-2/3, INTUC Colony,  
PSK Nagar Post,

Rajapalayam Taluk,  
Virudhunagar District,  
Pin: 626117

**Copy to:**

- 1.The Commissioner, KARIAPATTI-Panchayat Union, Kariapatti Taluk, Virudhunagar District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI for favour of kind information.
4. File

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**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Quarrying of Rough Stone at SF No's 114/1D1,114/1D2,116/1A,116/1B,116/1C,116/2 D,116/3,116/4,116/5,116/6, 116/7,116/8 T.Kadambankulam Village, Kariapatti Taluk, VNR Dt., 2.93.5 Ha Depth:35 mts,Lat 09°44'14.50"N to 09°44'21.26"N Log 78°04'53.30"E to 77°05'03.75"E	303345	Cu M for a life of quarry 5 years
2.	Quarrying of Gravel at SF No's 114/1D1,114/1D2,116/1A,116/1B,116/1C,116/2 D,116/3,116/4,116/5,116/6, 116/7,116/8 T.Kadambankulam Village, Kariapatti Taluk, VNR Dt., 2.93.5 Ha Depth:35 mts,Lat 09°44'14.50"N to 09°44'21.26"N Log 78°04'53.30"E to 77°05'03.75"E	42680	Cu M for a life of quarry 5 years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.78	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**

- 1.The unit shall not generate trade effluent at any stage of its quarrying process.
- 2.The unit shall treat the sewage generated through septic tank and soak pit arrangement so as to satisfy the norms prescribed by the Board.
- 3.The unit shall operate the water sprinkling measures to suppress the dust emission from the quarrying area.
- 4.The unit shall comply with the conditions imposed in Environmental Clearance SEIAA,Tamil Nadu , vide Lr.No.SEIAA-TN/F.NO.7027/1(a)/4224/2020 DATED 16.06.2020.
5. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".
- 6.The unit shall continue to develop green belt around its premises.

**G. Ramaraj** Digitally signed by G. Ramaraj  
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**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**G. Ramaraj** Digitally signed by G. Ramaraj  
Date: 2020.08.12 13:26:00  
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**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VIRUDHUNAGAR**